

In The Central Administrative Tribunal Jaipur Bench, Jaipur

AC/CTA/MP No. RA. No. 12/2003. (OA No. 601/2001)

.....Dr. (Smt.) Bimla Jain Versus IQL & Ors.....

Date of Order	Orders
27.6.2003	<p><u>BY CIRCULATION:</u></p> <p>Review Petition perused. The petitioner states that he ought to have been allowed interest at the rate of 18% instead of 10%.</p> <p>2. Vide order dated 8.3.2003 the applicant's OA was allowed directing the respondents to pay interest at the rate of 10% from the dates stated therein till the date of payment.</p> <p>3. The claim, that the rate of interest ought to have been more, cannot be the subject matter of review petition. If the applicant was aggrieved of the order of the Tribunal she could challenge the order before the appropriate court.</p> <p>4. As to the case of Vijay L. Mehrotra Vs. State of U.P., JT 2000 (5) SC 171 referred to in the Petition, it may be stated that in that case their Lordships have not laid down the principle that in all cases 18% interest should be allowed. Where the rate of interest is not provided in the rules, it is the discretion of the court to allow a particular rate of interest.</p> <p>5. No case of review is made out. The Review Petition is dismissed.</p>

(G. L GUPTA)

Vice Chairman

(Copy given
Date 12/8/2003
Sd/- 25/7/03)